

MEGHALAYA
LAW DEPARTMENT.

DATED 24th JANUARY, 1980.

RESOLUTION.

LJ .123/78/23: - The Government of Meghalaya have decided to set up a State Law Commission for the State which shall be constituted by the State Govt. by notification. The Commission shall consist of such official and non-official members, not exceeding twelve including its Chairman and Vice-Chairman, as may be specified in the notification. The Commission shall function for such period or periods as may be specified in the notification and the periods may be extended, from time to time by Government as it deems fit.

2. The functions of the Commission shall be :
 - (i) to consider and suggest revision or amendment of laws within the Legislative competence of the State Legislature
 - (ii) to consider and suggest revision or amendment of rules framed by the State Government or other authorities subordinate to the State Government.
 - (iii) to consider and suggest codification of the tribal customary laws.
 - (iv) to consider and suggest re-organisation of the present system of administration of justice and re-organisation of courts ion the entire State, and in this connection: -
 - (a) to examine the feasibility of application of the Codes of Criminal and Civil Procedures and other laws in the State, and
 - (b) to consider and suggest how and to what extend village functionaries may be involved in the administration of justice, and
 - (c) Such others as may be assigned by the State Government from time to time.
3. The Chairman may constituted groups within the Commission with any Vice-Chairman to head each group and allocate functions to them.
4. The Commission shall have a Secretary to be appointed by the Government and all communication to the Commission shall be address to the Secretary.
5. Any proposal to be taken up by the commission, may be initiated either at the instance of the commission as a whole or the Legal Remembrancer of the Govt. of Meghalaya or, if the commission agree, at the instance of the Secretary to the commission or any individual member. If any Department of the State Government desires to place any matter before the commission, the Secretary to the Department will send the proposal to the Legal Remembrancer and the Legal Remembrancer will decide whether the proposal should be placed before the commission. When the commission takes up the revision or amendment of any Act or Rules which concerns any particular Department the commission may associated the Secretary to the Government of Meghalaya in the particular Department and the Secretary of such Department shall render all such assistance as may be required by the Commission.

Sd/-
S.N.Phukan,
Secretary to the Government of Meghalaya